

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2339/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.17.07.2019/NCLAT/UR/905**

**In the matter of:**

M/s. Fairwood Infra & Services Pvt. Ltd. .... Appellant

Versus

M/s. Wave Megacity Centre Pvt. Ltd. .... Respondent

Appearance: Mr. Bonny Laishram, Advocate for the Appellant.

**30.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 17.07.2019 and the Office after scrutiny of the Memo of Appeal on 18.07.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 19.07.2019. The Appellant re-filed the Memo of Appeal on 29.07.2019. It is stated in the Interlocutory Application (IA) that Registry raised various objections among which the declaration column was not signed by the appellant, limitation application need to be filed along with certified copy of the impugned order. The Counsel for the Appellant called upon the appellant for clearing the said objections, but the authorized representative of the appellant was out of station due to work. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 01.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar